

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 1169/95

Date of Order: 9-10-95

Between:

P.Ananda Reddy.

.. Applicant

and

1. The Sub Divisional Officer
Telecom, Anakapalle-1.
2. The Telecom District Manager,
Visakhapatnam-020.
3. The Director-General, Telecom,
Union of India, New Delhi-1.

Respondents.

For the Applicant :- Mr. C.Suryanarayana, Advocate.

For the Respondents: Mr. N.R.Levraj,
Sr. Add. CGSC

CORAM:

THE HON'BLE MR.RARANGARAJAN : MEMBER(ADMN)

To

1. The Sub Divisional Officer, Telecom, Anakapalle-1.
2. The Telecom District Manager, Visakhapatnam-20.
3. The Director-General, Telecom, Union of India, New Delhi-1.
4. One copy to Mr.C.Suryanarayana, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One spare copy.

pvm

INTERIM ORDERS

(As per Hon'ble Sri R.Rangarajan, Member(Administrative))

Notice Before Admission.

2. The applicant who is Casual Mazdoor under R-1 was served with a notice Annexure A-1 dated 6.9.1995 retrenching him from service for want of work. The applicant's counsel submits that there are juniors to him at Sl.No.109 to 116 as can be seen from the seniority-list appended to the OA at Page-11 who are continuing in service. Hence, it is contended by the applicant's counsel that he is not junior-most to be retrenched for want of work.

3. The learned Standing Counsel for the respondents submitted that there is no work and his retrenchment is in order and the seniority is decided on the basis of the total number of days of work put in by the applicant. This is the point for consideration by R-2.

4. Though an order dt. 29.9.95 was issued to produce the latest seniority list, the same was not produced. In view of the above, the following interim direction is given:-

R-2 should check up whether the applicant is junior-most to be retrenched or his juniors were also retrenched for want of work. If on that basis if his juniors are continued as Casual Mazdoor the applicant should also be continued. In case he is retrenched for want of work and none of his juniors are also continuing he may be considered in preference to his retrenched juniors and freshers for re-engagement whenever there is need for re-engagement of casual mazdoors *in future*.

me
(R.Rangarajan)
Member(Admn.)

Dated 9th October, 1995.
Open court dictation.

Notice
TYPED BY

checked by

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRIKAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 9 - 10 -1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No. 1169/95.

T.A.No. (W.P.No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No spare copy

Central Administrative Tribunal

DESPATCH

12 OCT 1995 NSF

HYDERABAD BENCH